for Management of Drought in 2010. A National Drought Management Plan has been prepared by the Department of Agriculture, Cooperation and Farmers Welfare in 2017, as required under the Disaster Management Act, 2005, which has a specific chapter on "Hazard, Risk and Vulnerability Assessment". This document has been shared with States/UTs with the advice to formulate State specific Drought Management Plan for mitigation /effective management of drought. The plan prescribes that the States may prepare Drought Vulnerability and Risk Maps for prioritizing areas for convergence of drought mitigation measures. As per the Disaster Management Act, 2005 the State Governments have a mandate of examining the vulnerability of different parts of the States to different disasters including drought and specify measures for their mitigation.

Further, this Plan is aimed at providing guidance for the overall management of drought in a structured and planned manner. The Plan has been developed with the objective of defining the roles and responsibilities of different stakeholders involved in mitigation, preparedness and relief measure in managing drought. The Plan is applicable to the entire country encompassing all the States and Union Territories.

(d) The roles of Central Government and State Governments in drought mitigation emphasizing efficient coordination have been enlisted in the 'Drought Management, 2016'. The Drought Management Plan, 2017 also provides for development of a Decision Support System for drought management that would streamline implementation of drought mitigation activities. The States are expected to network with established research institutions at the national level for handling drought mitigation measures. The plan also provides for encouraging education and awareness programmes on drought mitigation for all stakeholders and by involving community institutions. As per provisions of Disaster Management Act, 2005, every State is required to prepare a State Disaster Management Plan in this regard for integration of measures for disaster mitigation in their development plans and projects.

Promoting use of organic manure under sub mission on plant protection and plant quarantine

2893. KUMARI SELJA: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether Government, under its Sub Mission on Plant Protection and Plant Quarantine, is promoting the use of organic manure for crops;
 - (b) if so, the details thereof;

- (c) the details of trainers and the number of farmers who have been trained under the Sub Mission, State/UT-wise, including district-wise details of Haryana; and
- (d) the amount of fund that has been allocated and utilised for the Sub Mission in the last two years, State/UT-wise, including Haryana?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR): (a) and (b) Sub Mission on Plant Protection and Plant Quarantine does not promote the use of organic manure for crops. Integrated Pest Management is, promoted to orient the farmers about judicious use of chemical pesticides and their use as per the directions prescribed on the label and leaflets. It also promotes cultural, mechanical, biological methods of pest control.

Department of Agriculture, Cooperation and Farmers Welfare promotes the use of organic manure for crops through schemes of Paramparagat Krishi Vikash Yojana (PKVY), Mission Organic Value Chain Development for North Eastern Region (MOVCDNER), Capital investment Subsidy Scheme (CISS) under Soil Health Management Scheme, National Mission on Oilseeds and Oil Palm (NMOOP) and National Food Security Mission (NFSM).

- (c) Under the Sub Mission on Plant Protection and Plant Quarantine, the training is imparted by trainers from Central Integrated Pest Management Centres, State Agriculture/ Horticulture Officers, experts from State Agriculture Universities, Krishi Vigyan Kendra and State Extension Officers. The details of farmers trained under the Sub Mission on Plant Protection and Plant Quarantine, State/UT-wise is given in Statement-I and district-wise details of Haryana is given in Statement-II (*See* below).
- (d) The amount of fund allocated and utilized for the Sub Mission on Plant Protection and Plant Quarantine in the last two years, State/UT-wise, including Haryana is given in Statement-III.

Statement-I

State-wise details of number of farmers trained during 2017-18 and 2018-19
under Sub-Mission on Plant Protection and Plant Quarantine

Sl.	No. State/UT	Number of farmers trained		
		2017-18	2018-19	
1	2	3	4	
1.	Telangana	660	600	
2.	Andhra Pradesh	240	480	

144	Written Answers to [RAJYA SABHA]	Unstarred Question
1	2	3	4
3.	Assam	1260	1080
4.	Andaman and Nicobar Islan	nds 360	210
5.	Arunachal Pradesh	240	300
6.	Bihar	840	720
7.	Chhattisgarh	540	300
8.	Goa	300	240
9.	Gujarat	480	480
10.	Haryana	1020	1020
11.	Himachal Pradesh	540	660
12.	Jammu and Kashmir	600	600
13.	Jharkhand	60	60
14.	Karnataka	480	480
15.	Kerala	1320	1200
16.	Madhya Pradesh	1320	1080
17.	Meghalaya	420	420
18.	Maharashtra	360	720
19.	Manipur	960	780
20.	Mizoram	420	570
21.	Nagaland	360	540
22.	Odisha	360	360
23.	Punjab	240	300
24.	Rajasthan	600	480
25.	Sikkim	600	660
26.	Tamil Nadu	660	840
27.	Tripura	720	720

Writt	en Answers to	[13 December, 2019]	Unstarred Questions	145
1	2	3	4	
28.	Uttarakhand	360	360	
29.	Uttar Pradesh	540	360	
30.	West Bengal	180	180	

Statement-II

Details of number of farmers trained during 2017-18 and 2018-19 under Sub-Mission on Plant Protection and Plant Quarantine in Haryana State

Sl. N	o. District	Number of farmers trained		
		2017-18	2018-19	
1.	Nuh	185	190	
2.	Palwal	185	180	
3.	Gurugram	240	250	
4.	Jhajjar	75	80	
5.	Rohtak	15	10	
6.	Rewari	100	90	
7.	Faridabad	100	80	
8.	Karnal	70	70	
9.	Panipat	15	20	
10.	Mahendergarh	35	50	

Statement-III

Details of fund allocated and utilized for the Sub Mission on Plant Protection and Plant Quarantine during 2017-18 & 2018-19 State/UT-wise (in ₹)

S1. 1	No. States/UTs	2017	7-18	201	8-19
		Sanctioned amount	Expenditure	Sanctioned amount	Expenditure
1	2 3		4	5	6
1.	Telangana	741800	733164	1560400	959566
2.	Andhra Pradesh 1535300		1461159	1373800	815955

146	Written Answers to	[RAJYA SABHA]		Unstarred Questions		
1	2	3	4	5	6	
3.	Assam	1580000	1244073	2943400	1286202	
4.	Andaman and Nicobar Islands	474800	380834	647000	355521	
5.	Arunachal Pradesh	290800	246300	661800	323706	
6.	Bihar	1206200	1100357	1819300	846795	
7.	Chhattisgarh	635000	518278	1149900	344089	
8.	Goa	382800	337680	608400	374000	
9.	Gujarat	581600	483600	1335200	1074040	
10.	Haryana	1366400	992748	2619500	1114016	
11.	Himachal Pradesh	1879500	1405203	1495400	831857	
12.	Jammu and Kashmir	819000	639148	1653400	807227	
13.	Jharkhand	581600	521719	1216800	763387	
14.	Karnataka	1633400	1017218	4531500	2152626	
15.	Kerala	1481300	1382968	1987600	1457890	
16.	Madhya Pradesh	528200	312838	1045000	2396392	
17.	Meghalaya	397600	397600	1509200	902758	
18.	Maharashtra	3061900	2092797	4904100	2592692	
19.	Manipur	397600	343600	1388600	1287220	
21.	Mizoram	397600	397520	833600	461560	
22.	Nagaland	290800	254800	661800	378000	
23.	Odisha	688400	619549	3883400	794480	
24.	Punjab	688400	562483	1613800	863740	
25.	Rajasthan	1841200	1695503	4041800	3080144	
26.	Sikkim	474800	474109	872200	382295	
27.	Tamil Nadu	2138400	1804429	1699000	587900	

Irregularities in NAFED stores

2894. SHRI VIJAY PAL SINGH TOMAR: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether it is a fact that irregularities are found at various NAFED stores in the country;
- (b) whether most of the items available in the Stores, particularly the one located in Pocket-8, Sector-23B, Dwarka, New Delhi, are local/cheap items and customers are not at all aware of the rates of the items and the store overcharges from the customers for various items; and
 - (c) if so, the details thereof and action being taken in this regard?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR): (a) No irregularities of any kind in NAFED Stores in country have been reported.

(b) and (c) In all the NAFED Stores, all the items are sold below or at MRP. The billing is done through software. As of now, no complaint, whatsoever is received by NAFED.

Setting up of Expert Committee for second Green Revolution

2895. DR. SANTANU SEN: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether Government proposes to start second Green Revolution to increase the production of foodgrains in the country;
 - (b) if so, the details thereof;
 - (c) whether any expert committee has been constituted in this regard; and